

(3) Only Binny Ltd has registered under the MRTP Act and has inter-connections with other companies of Macneill & Barry-Binny Group. As regards the other companies it is too early to make statements about inter-connections, since the newly registered companies may take 18 months to file their first annual returns according to the Companies Act, 1956. In the absence of such returns it is not possible to study inter-connections and consequently the applicability of the MRTP Act.

**Proposal to construct an Aerodrome in Tuticorin**

659 SHRI MURUGANANITHAM  
Will the Minister of TOURISM AND CIVIL AVIATION (PARYATAN AUR NAGAR VIMANAN MANTRI) be pleased to state.

(a) whether there is a proposal to construct an aerodrome in Tuticorin district in view of the expansion of the Tuticorin Port,

(b) if so, the main features thereof, and

(c) whether any site has been selected for the construction of the aerodrome?

THE MINISTER OF TOURISM AND CIVIL AVIATION (PARYATAN AUR NAGAR VIMANAN MANTRI) (DR. KARAN SINGH). (a) to (c) Indian Airlines are making a survey of the traffic potential at Tuticorin. The question of constructing an aerodrome there will be examined after the results of the survey are known and in the context of the availability of funds and priorities.

**Change in the name of Tuticorin Port**

660. SHRI MURUGANANTHAM:  
Will the Minister of SHIPPING AND TRANSPORT (NAUWAHAN AUR PARIWAHAN MANTRI) be pleased to state

(a) whether there is a strong desire

among the people of Tuticorin to name the Tuticorin Port after the great Tamil patriot and freedom fighter V O Chidambaram,

(b) whether Government have received any representation to this effect, and

(c) if so, the decision taken thereon?

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SANSADIYA KARYA TATHA NAUWAHAN AUR PARIWAHAN MANTRI) (SHRI RAJ BAHADUR).

(a) and (b) A Resolution passed on 29-7-70 by the Tuticorin Municipality requesting the Government to name the new harbour at Tuticorin as 'Tuticorin V O C Harbour' was forwarded to the Government of India for consideration by the Government of Tamil Nadu in February 1971.

(c) It is not the practice to name harbours after the names of individuals. A harbour is known by the name of the place where it is located. In view of this the new major port at Tuticorin as and when it is formed would be called the Port of Tuticorin as in the case of the other major ports in the country.

**Overdrafts by the States**

661. SHRI BISHWANATH JHUNJHUNWALA

SHRI P. K. DEO

SHRI SHYAMNANDAN MISHRA

Will the MINISTER OF FINANCE (VITTA MANTRI) be pleased to state:

(a) whether overdrafts by State Governments during the year 1970-71 reached all time high being as much as Rs 180 crores,

(b) if so, the State-wise break-up of this figure and respective figures for the last two years;

(c) whether during the year 1969-71, Government had initiated some measures to check the increasing trend of overdraft, and

(d) if so, the reasons why the measures failed to yield any result during the year 1970-71 ?

THE MINISTER OF FINANCE (VITA MANTRI) (SHRI YASHWANT-RAO CHAVAN) (a) and (b) The States' overdraft on the Reserve Bank fluctuate from day-to-day. A statement showing the overdrafts of State as at the end of 1969-70 and 1970-71 is attached.

(c) and (d) From 1969-70 the States' resources position is being reviewed annually by the Planning Commission in the light of their reasonable requirements of Plan outlays, unavoidable non-Plan commitments and the additional resources mobilised by them. The inescapable gaps in resources, as recommended by the Planning Commission, are covered through special accommodation (by way of loans). During 1970-71, several States accepted new commitments, both on Plan and non-Plan account for which they failed to find the necessary matching resources. In several cases even the existing resources were given up.

While the Government of India cannot give any direction to the States regarding the manner in which their Budgets should be framed it is expected that they would observe the necessary financial discipline and restraint. The Government of India have from time to time been urging States to keep their budgetary position under constant review, to contain their Plan and non-Plan expenditure within the available resources and to avoid persistent overdrafts.

### Statement

#### States' Overdrafts on the Reserve Bank of India

(In Crores of Rupees)

State	At the end of 1969-70	At the end of 1970-71
Andhra Pradesh	16.68	47.34
Assam	15.27	20.29
Bihar	—	18.52
Gujarat	7.88*	3.27
Haryana	1.87*	5.41
Himachal Pradesh	—	1.38*
Kerala	6.56	15.37
Madhya Pradesh	1.29*	3.54*
Maharashtra	27.04	18.28
Mysore	17.32	26.70
Nagaland	0.28*	0.87*
Punjab	2.55*	—
Rajasthan	24.13	67.55
Tamil Nadu	9.92	25.35
West Bengal	21.96*	6.49
<b>TOTAL</b>	<b>152.75</b>	<b>260.36</b>

#### Notes

1 The above figures take into account inter-governmental transactions relating to March accounts of respective years adjusted subsequently.

2 The asterik (\*) denotes that the States overdraft was more than covered by its treasury bills holdings.